

MR SPEAKER A point of order can be raised only about the item on the agenda

SHRI S M BANERJEE Either you allow me to make my submission or you hear me before you rule it out

MR SPEAKER Hear you on what?

SHRI S M BANERJEE On the business before the House

MR SPEAKER The business before the House is item No 4

SHRI S M BANERJEE Kindly hear me

MR SPEAKER When the business of the House comes up I will allow it not now

SHRI S M BANERJEE Kindly hear me You may rule it out I do not mind

MR SPEAKER The only item before the House is item No 4

PRESS COUNCIL (SECOND AMENDMENT)
ORDINANCE INDIAN TARIFF (AMENDMENT)
ORDINANCE, FIC

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RA MAIAH) I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution —

(1) The Press Council (Second Amendment) Ordinance 1974 (No 14 of 1974) promulgated by the President on the 27th December, 1974

(2) The Indian Tariff (Amendment) Ordinance 1974 (No 15 of 1974) promulgated by the President on the 28th December, 1974

(3) The Trust Laws (Amendment) Ordinance, 1975, (No 1 of 1975) promulgated by the President on the 7th January, 1975

(4) The North-Eastern Areas (Re-organisation) Amendment Ordinance, 1975, (No 2 of 1975) promulgated by the President on the 20th January, 1975

(5) The Air Force and Army Laws (Amendment) Ordinance 1975 (No 3 of 1975) promulgated by the President on the 25th January 1975

[Placed in Library See No LT-8869/75]

SHRI SHYAMNANDAN MISHRA Sir you will recall that sometime back when we had raised our doubts about the Government resorting to Ordinances so often you were pleased to say that the moment any Ordinance is brought out simultaneously some justification for the issuance of the Ordinance must be given. No justification for the issuance of the Ordinance was given to us earlier. The delay has occurred in this case. This is my first submission.

Then the Press Council seems to be particularly prone to Ordinances. Only about 6-7 months back there was an Ordinance extending the terms of these very gentlemen. Again after 6-7 months the Government comes forward with another Ordinance for extending the terms of these gentlemen.

About the reasons to be given in justification of the issuance of the Ordinance you have to tell the Minister that simultaneously with the Ordinance it has to be done.

MR SPEAKER I am going to see the old observations and then write to him.

EXPLANATORY STATEMENT re INDIAN TARIFF (AMENDMENT) ORDINANCE, 1974

THE MINISTER OF COMMERCE (PROF D P CHATTOPADHYAYA) Sir I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Tariff (Amendment) Ordinance, 1974 under rule 71(2) of the Rules of Procedure and